## CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

Dated the Tuesday 20<sup>th</sup> day of November Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A) THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

C.P.310/114/2018 in O.A. 310/920/2018

N.V.R. Krishnan V.I., National Skill Trainers Institute, (Formerly Advanced Training Institute), Directorate General of Training, M.S.D.E., Guindy, Chennai-600 032.

....Applicant

(By Advocate: Party in person)

## Versus

- Dr. Krishnan, Secretary to GOI, Ministry of Skill Development and Entrepreneurship, 2<sup>nd</sup> Floor, Annex Building, Shivaji Stadium, Connaught Place, New Delhi- 110 001;
- Shri Rajesh Aggrawal, Director General, Directorate General of Training, M.S.D.E., Koushal Bhavan, Pusa Road, New Delhi- 110 005;
- 3. Shri R Senthil Kumar, D.P.C. Chairman (Chennai Unit), Directorate General of Training, M.S.D.E., C.T.I Campus, Guindy, Chennai- 600 032.

...Respondents

(By Advocate: Mr. Su. Srinivasan)

## ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

The C.P. has been filed by the applicant alleging that the respondents furnished false information and seeking an order to furnish the requested copies and pass such other order or orders as may be deemed fit.

- 2. The applicant submits that though the requested documents were available with the respondents, they deliberately passed Annexure-2, impugned order dated 17.09.2018 denying the documents on the ground that they were 40 years old and due to various reasons such as DOPT norms of record management under which the records which were more than 25 years were not required to be maintained in any Govt. office. It is also stated in the order dated 17.09.2018 that the floods that occurred in December, 2015 caused damage to the entire campus and destroyed Machinery and Equipment along with official records. The documents could not be traced since it is beyond their control. The applicant would, however, allege that the respondents produced the documents before the Hon'ble High Court of Madras in connection with W.P. 28404/2016.
- 3. We have considered the matter. The applicant had earlier filed O.A. No. 920/2018 which was disposed of by Annexure-A1 order dated 24.07.2018 directing the respondents to consider Annexure A1, A2 and A3 representations therein of the applicant dated 08.03.2018, 26.3.2018 and 03.05.2018 respectively and pass a reasoned and speaking order. The respondents have passed Annexure -2 speaking order in pursuance thereof.
- 4. We have prima facie no reason to suspect that the order had been passed despite availability of the records with a view to denying the legitimate claim of the applicant. Nevertheless, since it is alleged that the respondents have furnished the requisite documents in the form of an affidavit before the Hon'ble High Court of Madras in W.P. No. 28404/2016, we direct the respondents to expeditiously examine the claim of the

applicant that such documents were furnished to the Hon'ble High Court of Madras after the December 2015 floods and if found correct, make available a copy thereof to the applicant.

5. The CP is closed with the above observation.

(P. MADHAVAN) MEMBER (J) (R. RAMANUJAM) MEMBER (A)

Asvs.

20.11.2018